

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 120/TT/2015**

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling Station 400 kV D/C (quad) Line along with associated bay extensions at Nellore Pooling Station under "Transmission System for connectivity of Thermal Powertech Corporation India Ltd."

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Kerala State Electricity Board Limited & 15 Others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Smt.Sangeeta Edwards, PGCIL  
Shri S.C. Taneja, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Anshul Garg, PGCIL  
Shri S.Vallinayagam, Advocate, TANGEDCO  
Shri R. Katihraivan, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block of Thermal Powertech Corporation India Ltd. Switchyard to Nellore Pooling



Station 400 kV D/C (quad) Line along with associated bay extensions at Nellore Pooling Station under “Transmission System for connectivity of Thermal Powertech Corporation India Ltd.”

- b) Has claimed additional capital expenditure of ₹1522.95 lakh 2009-14 against the approved additional capital expenditure of ₹1452.69 lakh. An additional capital expenditure of ₹331.57 lakh has been claimed for 2014-19 period.
- c) Has submitted that the actual additional capital expenditure during 2009-14 period and estimated expenditure during 2014-19 tariff period is on account of balance/retention payments.
- d) The tariff for the instant asset for the 2009-14 period was allowed vide order dated 26.12.2014 in Petition No.102/TT/2013 and the petitioner’s prayer for additional RoE of 0.5% was not allowed in the said order. However, additional RoE was allowed vide order dated 10.11.2015 in Petition No.4/RP/2015 and hence additional RoE may be allowed for the instant asset at this stage.

2. Learned counsel for TANGEDCO submitted that the reply to the petition has been filed. He further submitted that the petitioner should be directed to submit the details of the additional capital expenditure claimed by the petitioner for year 2014-15 and 2015-16 and the details of the balance/retention payments claimed.

3. The Commission directed the petitioner to submit the information sought by TANGEDCO and rejoinder to TANGEDCO reply by 8.2.2016. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

